The 16th December 1960

No.LJL.59/58.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

Received the assent of the Governor on the 12th December 1960 ASSAM ACT No.XXXII OF 1960

THE ASSAM NON-TRADING COMPANIES ACT, 1960

(As passed by the Assembly)

[Published in the Assam Gazette, Extraordinary, dated the 17th December 1960]

Act

to provide the law for incorporation, regulation and winding up of nontrading companies and certain other associations with objects confined to the State of Assam.

Preamble

WHEREAS it is expedient to provide the law for incorporation regulation and winding up of nontrading companies and certain other associations with objects confined to the State of Assam, in the manner here-in-after appearing;

It is hereby enacted in the Eleventh Year of the Republic of India as follows:-

Short title, commencement.

- 1. (1) This Act may be called the Assam Nonextent and Trading Companies Act, 1960.
 - (2) It extends to the whole of the State of Assam.

(3) It shall come into force at once.

(4) It shall apply to a company as defined in Section 2 of this Act.

Definiti n

2. In this Act a company means a company formed and registered under this Act or an existing company formed and registered under any of the previous companies laws specified in clause (ii) of sub-section (1) of Section 3 of the Companies Act, 1956, and Act I of

- (i) which is confined in the scope of its objects to the State of Assam, and
- (ii) which is a non-trading corporation within the meaning of Entries 43 and 44 in List I of the Seventh Schedule to the Constitution of India

3. The provisions of the Companies Act, 1956 shall, Application of the Com- so far as may be, apply to incorporation regulation panies Act, so lat as may de, apply to incorporation regulation 1956 to Non- and winding up of companies to which this Act applies: Trading

Act 1 of 1956.

Companies with objects confined to the State of Assam.

Provided that-

(i) the powers conferred on the Central Government by those provisions shall be exercisable and may be exercised by the State Government:

(ii) the State Government may, by notification in the Official Gazette, adopt, so far as may be, the rules framed by the Supreme Act 1 of Court under Section 643 of the Compa- 1956. nies Act, 1956;

(iii) the State Government shall be competent by notification in the Official Gazette, to delegate all or any of such powers to any subordinate officer or authority specified in

the notification:

(iv) the State Government shall have power, by a like notification, to relax, omit, add to or vary any provision of the aforesaid Act, hereby made applicable to companies

to which this Act applies; and

(v) the powers, duties and functions of the Registrar under the said provisions shall be exercised, discharged and performed by such person as may be appointed by the State Government by name or by virtue of office, to be the Registrar in relation to companies to which this Act applies.

Repeal and Savings.

4. (1) The enactments specified in the Schedule to this Act with regard to their operation in respect of incorporation, regulation and winding up of nontrading companies with objects confined to the State

of Assam are hereby repealed.

(2) Notwithstanding the repeal under sub-section (1), the provisions of the enactments repealed shall, with regard to non-trading companies objects confined to the State of Assam, apply in respect of such matters as provided in Sections 645 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657 Act 1 of and 658 of the Companies Act, 1956.

SCHEDULE [See Section 4(1)] Enactments repealed

Year	No.	Subjec	et or hort title	
1	2		3	
. 1913 1942	VII LIV	The Registra	Companies Act, ation of Tra	1913, nsferred
1951	LII	The Indian Co Act, 1951.	ompanies (Ame	ndment)
1952	LI		ompanies (Ame	ndment)

B. C. BARUA, Secy to the Govt. of Assam, Law Deptt.